

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:237
ANSWERED ON:17.08.2011
CODE SHARING FOR DOMESTIC ROUTES
Patel Shri Bal Kumar

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has taken note of the attempts of the Gulf carriers to counter India`s budget flights;
- (b) if so, the reaction of the Government thereto;
- (c) whether the Gulf carriers have approached the Government for permission to have code share for domestic Indian routes with Indian carriers;
- (d) if so, the details thereof;
- (e) whether the aforesaid code sharing for domestic routes is likely to have a negative impact on the national carrier; and
- (f) if so, the details thereof alongwith the steps taken/proposed to be taken in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a) to (f): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (f) of Lok Sabha Starred Question No.237 for reply on 17/08/2011 regarding "Code Sharing for Domestic Routes"

(a) & (b): Air services between India and the Gulf region are governed as per the separate Air Services Agreements signed between India and the countries of the Gulf region. The designated airlines of India and the Gulf region operate as per the capacity entitlements available through the traffic rights given to them by their respective Governments which include full service and budget flights. No incident of any attempt by Gulf carriers of predatory pricing or any other measure has come to the notice of the Government which could have a direct impact on the operations by designated Indian carriers.

(c) & (d): The provision of domestic code share between Gulf and Indian carriers has not been exchanged by India with any Gulf country.

(e) & (f): Do not arise in view of (c) and (d) above.